

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 115/GT/2013

Subject: Approval of Generating Tariff of TEESTA Low dam project stage-III for the period from 1.4.2013 to 31.3.2014

Date of hearing: 25.7.2013

Coram: Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member

Petitioner: NHPC Limited,

Respondents: WBSEDCL

Parties present: Shri Parag Saxena, NHPC
Shri S.K. Meena, NHPC
Shri Anand Shrivastava, Advocate, WBSEDCL

RECORD OF PROCEEDINGS

The learned counsel for the respondent prayed for adjournment for filing his reply in the matter and accordingly prayed for 2 weeks time.

2. The representative of the petitioner objected to the above and submitted that there is a cash flow problem on account of non-determination of tariff of generating station.
3. The Commission directed the petitioner to submit the details of the additional capital expenditure incurred for the period 2009-10 to 2011-12 duly audited and certified by the auditors in terms of the regulations. This was agreed to by the representatives of the petitioner.
4. The Commission accepted the prayer of the learned counsel of the respondent and as a last chance granted 2 weeks time for the respondent to file reply. Accordingly, the respondent is directed to file its reply, with advance copy to the petitioner, on or before 12.8.2013. Rejoinder if any, by the petitioner, on or before 19.8.2013.
5. Subject to above, the Commission reserved its order in the petition.

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By order of the Commission

Sd/-
(T. Rout)
Joint Chief (Law)